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2. Both counsel agree that this O.A. may be disposed of in the light of the C.A.T., Principal Bench, New Delhi ruling in Wodated 26.5.1994 in O.A. 2441/91 Net Ram & Ors. Vs. UOI & Ors.

3. Accordingly we dispose of this O.A. with a direction to the respondents to include the names of the applicants in the Live Casual labour Register, if eligible for such inclusion, in terms of the Railway Board's circular dated 28.8.87 and give engagement to the applicants as casual labourers as and when the vacancy arises, in accordance with their seniority in that register.

4. The connected M.As in this O.A. also stand disposed of and the delay in filing the O.A. is condoned. No costs.

*A. Vedavalli*

(Dr. A. Vedavalli)  
Member (J)

/GK/

*S.R. Adige*  
(S.R. Adige)  
Member (A)